Written Answers to

[18 July, 2014]

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) No, Sir.

(b) Does not arise.

Railway line between Bilara and Bar

[†]*172. SHRI RAM NARAIN DUDI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government intends to lay railway line from Bilara to Bar under North Western Railway;

(b) whether it is a fact that with laying of this railway line, South India would have a direct rail link with North India and people of the country would be benefited; and

(c) the time since when this demand of the local residents is pending and the action taken, so far, by the Ministry on the memoranda given to it from time to time?

THE MINISTER OF RAILWAYS (SHRI D.V. SADANANDA GOWDA): (a) to (c) Local public have been raising the demand for Bilara-Bar New Line through their public representatives since 1997. Accordingly, a survey was undertaken which was reviewed and updated from time to time in view of persistent demand. On account of heavy throwforward of ongoing projects, limited availability of resources and also due to the fact that latest survey, conducted in 2010-11, revealed a negative Rate of Return of 10.95%, the project could not be sanctioned.

As regards the connectivity with North India and South India, alternate route exists.

Entry of criminals and corruption in electoral process

*173. SHRI K.C. TYAGI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether entry of criminals and corruption in electoral process is yet to be weeded out;

(b) if so, the recommendations of various commissions and committees set up by Government from time to time for electoral reforms on this issue;

[†]Original notice of the question was received in Hindi.